CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 191/MP/2012

Coram

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri S.Jayaraman, Member
- 3. Shri V.S.Verma, Member
- 4. Shri M. Deena Dayalan, Member

DATE OF ORDER: 18.9.2012

In the matter of

Petition under Sections 79 (1) (c), 79 (1) (f) and 142 of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

And in the matter of

INDSIL Hydro Power and Manganese Ltd. Coimbatore **Applicant**

Vs.

Kerala State Load Despatch Centre, Kalamassaery National Load Despatch Centre, New Delhi

..Respondents

ORDER

The petitioner, INDSIL Hydro Power and Manganese Ltd has filed this petition with regard to the accreditation by Agency for Non-Conventional Energy and Rural Technology for generation of 21 MW hydro power under Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

- 2. Learned counsel for the petitioner in its letter dated 10.9.2012 has sought the permission of the Commission to withdraw the present petition, at this stage.
- 3. The prayer of the applicant is accepted. Accordingly, petition No. 191/MP/2012 is disposed of as withdrawn.

Sd/sd/sd/sd/-

(M.DEENA DAYALAN) (V.S.VERMA) (S.JAYARAMAN) (Dr. PRAMOD DEO) **MEMBER MEMBER** MEMBER **CHAIRPERSON**